

(2018) 05 CAL CK 0010
In the Calcutta High Court

Case No : AP 441 of 2017, GA 2894, 3140, 3136, 3185 of 2017

L & T FINANCE LIMITED

APPELLANT

Vs

APL METALS LIMITED & ORS.

RESPONDENT

Date of Decision : 02-05-2018

Acts Referred:

Arbitration and Conciliation Act, 1996 — Section 9

Citation : (2018) 05 CAL CK 0010

Hon'ble Judges : ASHIS KUMAR CHAKRABORTY J

Bench : Single Bench

Advocate : Paritosh Sinha, S. Das

Final Decision : Dismissed

Judgement

The Court : Mr. Sinha appearing for the petitioner under Section 9 of the Arbitration and Conciliation Act, 1996 submits that the disputes between the parties have been settled in an arbitration proceeding before an Arbitrator and resulting in passing of a consent award being passed by the arbitrator.

He further submits that in terms of the arbitral award, the petitioner has received its due payment from the respondent and, as such, the petitioner cannot press this application any further.

Let the copy of the consent award passed by the Arbitrator as produced by Mr.Sinha be kept on record. None appears for any of the respondents to dispute the above submission made on behalf of the petitioner.

Under the circumstances, the application, AP No.441 of 2017 along with GA No.2894 of 2017, GA No.3140 of 2017, GA No.3136 of 2017, GA

No.3185 of 2017 stands dismissed as not pressed. All interim orders passed in this application stand vacated. Receivers appointed, if any, stand

discharged. There shall, however, be no order as to costs.